

Copy of Mr G. N. Pandey Admin Delhi 5/05/10
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IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN
MAGISTRATE, TIS HAZARI, DELHI.

COMPANY CASE NO.

OF 2002.

The ... anies.
NCT of Delhi ...
2nd Floor, Paryaran Bhawan.
B Block, CGO Complex, Lodhi Road,
NEW DELHI.

591/13
13-11-09
27/4/09
02401RO 249872003

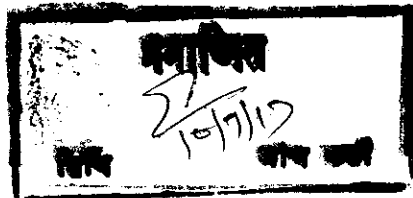
.....COMPLAINANT

Versus

1. M/S Unicorp Overseas Ltd. Shed 13, Okhla Industrial Estate, Phase-IV, New Delhi.
2. Prakash Chand Sogani C-140, Lajpat Marg, C-Scheme, Jaipur-302001.
3. Arun Sogani A-11, Niti Marg, New Delhi. -49.
4. Lavlina Sogani } P.O. -do-

.....ACCUSED

COMPLAINT UNDER SECTION 162/220 READ WITH SECTION 220(3)
OF THE COMPANIES ACT, 1956.





ROC VS. M/S. UNICORP OVERSEAS LTD.

08.03.07

Present: CP for ROC.

Accused are absent.

HC-Parmod who served the process u/s 82/83 Cr.PC qua accused Arun Sogani and Lovlin Sogani is present. His statement is recorded as CW.1.

I have perused his statement as well as the report Ex.CW.1/A to Ex.CW.1/C. I am satisfied that accused Arun Sogani and Lovlin Sogani are not traceable and no property capable of being attached, could be located in their names. Accused Arun Sogani and Lovlin Sogani are declared proclaimed offenders.

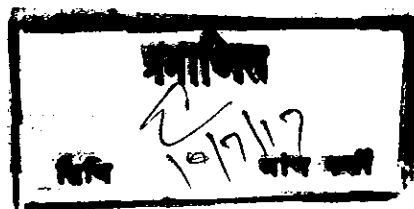
The process with respect to accused P.C.Sogani has not been received back after its execution.

Issue fresh process U/s 82 Cr.PC against accused P.C.Sogani with directions to get the same executed by affixing a copy thereof at a conspicuous place of the address where accused resides and a copy thereof be pasted on the notice board of the court. It is further directed that the same be announced publically at the conspicuous place near the address of the accused. Process U/s 82 Cr.PC issued against accused be also published in the Times of India, Jaipur Edition.

Process U/s 83 be also issued against accused P.C.Sogani to be executed in case of failure of accused after expiry of the requisite period of 30 days from the date of publication of process U/s 82 Cr.PC.

W/A in the sum of rupees two lacs be issued against the accused company, returnable on 12.09.2007.

ACMM/Delhi





ROC VS. M/S UNICORP OVERSEAS LTD.

CW1, HC Pramod, No. 901 RB, Delhi.

ON SA

On 16.04.06 I was entrusted with process U/s 82 Cr.PC with respect to accused Arun Sogani and Lovlin Sogani. I visited the address at A-11, Neeti Bagh, New Delhi and found one Mr. Deepak Chopra, who informed that the aforesaid two persons have left the given address in the year 2000 only. I pasted a copy of process at the conspicuous place near the address of accused and a copy thereof outside the notice board of the court. My report is Ex.CW1/A and CW1/B respectively bears my signatures at point A.

On 27.05.06 I was entrusted with process U/s 83 Cr.PC with respect to aforesaid accused persons but could not find any property in their respective name capable of being attached. My report is Ex.CW1/C bears my signatures at point A.

RO & AC

ACMM/Delhi

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